

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 729/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE COMPANY: Capital First Ltd.
V/s
Luxury Trains Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 433(e),434&439(1)(b)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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ORDER

The matter has been called twice. Even on the second call after lunch break at 3.30 PM, nobody turned up.

In the Order dated 22.2.2017, passed by the Hon'ble High Court of Delhi, it has been clearly mentioned that the matter would be listed before the Principal Bench of NCLT today i.e. 22.3.2017 for further proceedings in accordance with the law. A perusal of the order further shows that Mr.Kuldeep Singh Rathore, Advocate was present before the High Court. Despite the notice of the order dated 22.2.2017, the petitioner either himself or through its Counsel has failed to appear in support of the petition.

Under the Rules known as "the Companies (Transfer of pending proceedings) Rules, 2016', the petitioner is required to furnish the details of provisions under which,

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this petition is to be treated by this Tribunal. All the proceedings are time-lined and cannot brook any delay.

Therefore, we dismiss the petition for non-prosecution.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
22.3.2017